Central Administrative Tribunal Principal Bench, New Delhi



C.P. No. 14/2021 in O.A. No. 1657/2020

This the 27th day of January, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. A.K. Bishnoi, Member (A)

Syed Sajid Ali S/o Late Syed Mahmud Ali Ex. Dy. SP, CBI Academy, Ghaziabad, UP HQ. CBI/Head Office, New Delhi R/o 200 HIG Arunodaya Apartments F. Block, Vikaspuri, New Delhi-110018 Aged about 66 years Senior Citizen & Heart Patient

... Petitioner

(In person)

Versus

Union of India through

- Sh. Ajay Bhalla, IAS
 Secretary (P)
 Government of India
 Ministry of Personnel Public Grievances and Pensions
 Department of Personnel & Training
 North Block, New Delhi-110001.
- Sh. R.K. Shukla, IPS
 Director
 Central Bureau of Investigation
 5-B, CGO Comple, Lodhi Road
 New Delhi-110003.

.. Respondents

(By Advocate : Shri Hanu Bhaskar)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the directions issued in OA No. 1657/2020. While dismissing the OA, the respondents were directed to decide the manner in which the period of suspension must be treated. Since no time was stipulated, the applicant filed an MA. Four weeks time was stipulated therein. Learned counsel for the respondents submits that the order, stipulating the time was, received by the department only on 08.01.2021.

2. We, therefore, dispose of the Contempt Case directing that a decision as to the manner in which the period of suspension must be treated, shall be taken within three weeks from today. There shall be no order as to costs.

(A.K. Bishnoi) Member (A) (Justice L. Narasimha Reddy) Chairman

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